

Through Video Conference via Cisco WebEx.

CBI Case No. 84/2019.
CBI v. Sushil Prakash Saxena & Ors. (Bhagwati CGHS)

Matter taken up today in view of the office order No. Power/Gaz./RADC/2020/E-5577-5661 dated 29.06.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi issued in the wake of Corona Virus (Covid-19) pandemic.

13.07.2020.

Present:- None for the parties.

In view of the above office order, let the notice of preponement of date of hearing be issued to the parties as well as their respective counsels for 17.07.2020 through electronic mode i.e. SMS, WhatsApp and Court Email ID.

The parties be also informed that the hearing shall take place through video conferencing using Cisco Webex App.

Put up on 17.07.2020 at 10 a.m.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/13.07.2020.

Through Video Conference via Cisco WebEx.

CBI Case No. 71/2019.
CBI v. Ashwani Sharma & Ors. (Neel Gagan CGHS)

Matter taken up today in view of the office order No. Power/Gaz./RADC/2020/E-5577-5661 dated 29.06.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi issued in the wake of Corona Virus (Covid-19) pandemic.

13.07.2020.

Present:- None for the parties.

In view of the above office order, let the notice of preponement of date of hearing be issued to the parties as well as their respective counsels for 16.07.2020 through electronic mode i.e. SMS, WhatsApp and Court Email ID.

The parties be also informed that the hearing shall take place through video conferencing using Cisco Webex App.

Put up on 16.07.2020 at 10 a.m.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/13.07.2020.

Through Video Conference via Cisco WebEx.

CBI Case No. 68/2019.
CBI v. Yogi Raj & Ors. (Sarvkalyan CGHS)

Matter taken up today in view of the office order No. Power/Gaz./RADC/2020/E-5577-5661 dated 29.06.2020 of the Ld. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi issued in the wake of Corona Virus (Covid-19) pandemic.

13.07.2020.

Present:- None for the parties.

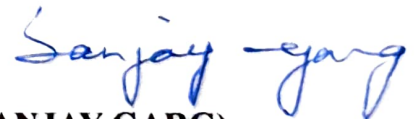
In view of the above office order, let the notice of preponement of date of hearing be issued to the parties as well as their respective counsels for 15.07.2020 through electronic mode i.e. SMS, WhatsApp and Court Email ID.

The parties be also informed that the hearing shall take place through video conferencing using Cisco Webex App.

Put up on 15.07.2020 at 10 a.m.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/13.07.2020.